

Central Administrative Tribunal
Principal Bench

C.P. No. 304 of 2000

in

O.A. No. 996 of 1994

New Delhi, dated this the 8th JUNE, 2001

(39)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri R.R. Makija,
S/o late Shri Sobha Ram Makija,
R/o 1515, Mukherjee Nagar,
Delhi-110009. Applicant

(By Advocate: Shri B.B.Raval)

Versus

1. Shri Prbhat Kumar,
Cabinet Secretary,
Govt. of India,
Rashtrapati Bhawan,
New Delhi-110004.
2. Shri E.A.S. Sarma,
Secretary,
Ministry of Finance,
Dept. of Economic Affairs,
North Block,
New Delhi-110001.
3. Shri A.S. Dulat,
Secretary,
Research & Analysis Wing,
Cabinet Secretariat,
Room No. 7, Bikaner House Annex,
Shahjahan Road,
New Delhi-110011. Respondents

(By Advocate: Shri P.H. Ramchandani)

ORDER

S.R. ADIGE, VC (A)

Heard both sides on C.P. No. 304/2000.

2. Applicant's counsel does not deny that the Tribunal's order dated 10.9.99 in O.A. No. 996/94 has been complied with, but contends that because of the gross delay by respondents in complying with those orders after the present C.P. was filed applicant is entitled to payment of interest and costs.

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3. While it can be nobody's case that avoidable delays should be condoned, in contempt proceedings, we have to go strictly by the terms of the Tribunal's order in respect of which contempt is alleged, and as payment of interest and/or cost was not directed in the order dated 10.9.99, we cannot direct payment of interest/costs in the present contempt proceedings and/or proceed against respondents for contempt of court for non-payment of the same.

4. With the above observations the C.P. is, therefore, dismissed. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

karthik